COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 290 OF 2015 & IA NOS. 11 OF 2016 & 470 OF 2015 AND APPEAL NO. 297 OF 2015 & IA NO. 12 OF 2016</u>

Dated: 02nd April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

<u>APPEAL NO. 290 OF 2015 &</u> IA NOS. 11 OF 2016 & 470 OF 2015

In the matter of:

.... Appellant(s)

BSES Yamuna Power Ltd.

۷s.

Delhi Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant (s) : Ms. Aishwarya Modi

Mr. Pranav Vyas

Counsel for the Respondent(s) : Mr. Manoj Kumar Sharma

Mr. Pradeep Misra for R-1

APPEAL NO. 297 OF 2015 & IA NO. 12 OF 2016

In the matter of:

.... Appellant(s)

BSES Rajdhani Power Ltd.

Vs.

Delhi Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant (s) : Ms. Aishwarya Modi

Mr. Pranav Vyas

Counsel for the Respondent(s) : Mr. Manoj Kumar Sharma

Mr. Pradeep Misra for R-1

<u>ORDER</u>

Another four weeks' time is granted at the request of the learned counsel appearing for the Appellant for compliance of the order dated 5.12.2017.

List these matters on $\underline{\textit{03.05.2018}}$, as agreed and requested by both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

Bn/pr